

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

O.A.NO.78/2000

New Delhi, this the 8th day of February, 2000.

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE MR. M.P.SINGH, MEMBER (A)

Sh. Pravendra Pal Singh, S/O Late Sh.  
Satya Pal Singh, Chamber No.C-161,  
C.L.Joseph Block, Civil Wing, Tis Hazari  
Courts, Delhi - 110 054.

.....Applicant.

(Applicant in person)

- VERSUS -

1. Govt. of N.C.T. of Delhi through Chief Secretary, 5 Sham Nath Marg, Delhi - 110 054.
2. Union Public Service Commission through its Secretary, Dholpur House, Shahjahan Road, New Delhi.
3. Union of India through its Secretary, Ministry of Personnel & Training, New Delhi.

....Respondents

(By Advocates: Sh. Rajinder Pandita for R-1  
Sh. R.V.Sinha for R-2 & R-3)

O R D E R (ORAL)

Mr. Justice Ashok Agarwal, Chairman:-

This is a second OA filed by the applicant. In the earlier OA No.2063/99 following directions have been issued:-

"7. In the circumstances aforesaid, we consider it appropriate to dispose of this OA with a direction that the applicant shall submit a representation to Respondent No.1 within a period of 15 days from the date of receipt of a copy of this order annexing a copy of the appropriate OBC certificate issued by the competent authority.

8. Respondent No.1 shall dispose of the representation within a period of six weeks from the date of receipt of the representation strictly in terms of the law laid down and instructions issued by the Government of India. The respondents shall do well to adhere to

(2)

(3)

the time limit given by this Tribunal. Applicant will have the liberty to reagitate the issue in case he is so advised."

2. Based on the aforesaid directions, applicant has submitted his representation on 30.10.99 alongwith OBC certificate. Despite the time granted in the aforesaid order having been expired, no decision so far appears to have been taken by the respondents.

3. In the circumstances, we dispose of the present OA with a direction that the aforesaid representation be disposed of expeditiously and in any event within a period of four weeks from the date of service of a copy of this order.

4. The OA is accordingly disposed of. No order as to costs.

  
(Ashok Agarwal)  
Chairman

  
(M.P.Singh)  
Member (A)

/sunil/